

Ref: IRDA/HLT/MISC/CIR/169/10/2018

08th October, 2018

To

All Insurers

Re: The Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and control) Act 2017

- 1. Reference is drawn to the Human Immunodeficiency Virus and Acquired Immune Deficiency Syndrome (Prevention and Control) Act 2017 [HIV and AIDS (Prevention and Control) Act 2017].
- 2. The provisions of the said Act have come into force with effect from 10th September 2018.
- 3. As per Sec 3(j) of the said Act,
 - (3)No person shall discriminate against the protected person on any ground including any of the following, namely:
 - (j) The denial of, or unfair treatment in, the provision of insurance unless supported by actuarial studies.
- 4. All insurance companies are hereby directed to comply with the aforesaid provisions of the HIV and AIDS (Prevention and Control) Act 2017 with immediate effect.

Member (Non Life)